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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. No. 260/00251 OF 2016
Cuttack, this the 26th day of April, 2016

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)**

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Sri Chandan Kumar Singh, aged about 26 years, S/O Bale Singh, of Vill/PO/Via:- Morada, Dist- Mayurbhanj-757020.

.....Applicant

By the Advocate(s)-M/s. D.K. Mohanty, S. Nayak.

-Versus-

Union of India, represented through

1. Director General of Post, Ministry of telecommunication, Deptt. Of Post, Dak Bhawan, Sansad Marg, New Delhi-1.
2. Chief Postmaster General, Orissa Circle, Bhubaneswar, Dist-Khurda-751001.
3. The Superintendent of Post Office, Cuttack North Division, Cuttack-753001.

.....Respondents

By the Advocate(s)- Mr. B. Swain

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (J):

Heard Mr. D.K. Mohanty, Ld. Counsel appearing for the applicant and Mr. B. Swain, Ld. ACGSC appearing for the respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following prayer:-

- “i) To give him offer of appointment in pursuance to letter dt. 30.06.2015 under Annexure A/3.
- ii) To give appointment retrospectively for the post of GDSBPM Gulnagar B.O in account with Thakurpatna SO under Kendrapara HO.
- iii) To pass any other order/orders as deemed fit and proper in this case.”

3. Mr. Mohanty, Ld. Counsel for the applicant submitted that due to non-consideration of the case of the applicant for the aforesaid relief as claimed by him, the applicant submitted representation dated 16.07.2015

[Signature]

(Annexure-A/4) followed by another representation dated 17.11.2015 (Annexure-A/5) to Respondent No.3. It has further been submitted that till date no response has been received by the applicant on his representations. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

4. Since the representations submitted by the applicant are stated to be pending, without entering into the merit of this case, we dispose of this O.A at the stage of admission by directing Respondent No.3 to consider the representations dated 16.07.2015 (Annexure-A/4) followed by another representation dated 17.11.2015 (Annexure-A/5), if the same are still pending, as per the extant Rule and communicate the result thereof to the applicant by way of a reasoned/speaking order within a period of 02 (two) months from the date of receipt of copy of this order. If, after such consideration it is found that the applicant is entitled to the relief claimed by him then the same may be extended to him within a further period of 03 (three) months from such consideration. Though we have not expressed any opinion on the merit of the matter, we make it clear that all the points raised in the representations will be kept open for the Respondents to consider the same as per rules, regulations and law in force. However, it is made clear that if in the meantime the said representations have already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. D.K. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.3 by Speed Post for which Mr. Mohanty undertakes to file the postal requisites by 29.04.2016.


(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)